

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. II

Excise Appeal No. 2883 of 2012

[Arising out of Order-in-Appeal No. 190/2012-CE dated 25.07.2012 passed by the Commissioner (Appeals), Central Excise, Bangalore]

Huhtamaki India Ltd

.....Appellant

Plot No. 155, 154, 32/Part 31,
Bommasandra Jigani Link Raod,
Anekal, Bangalore – 560 105

VERSUS

**Commissioner of Central Excise,
Bangalore-I**

.....Respondent

PB N. 5400, C R Building,
Queens Road,
Bangalore – 560 001

APPEARANCE:

Present for the Appellant: Sh. P. K. Shetty, Advocate

Present for the Respondent: Sh. Rajesh Shastry, A.R.

CORAM:

HON'BLE Dr. D. M. MISRA, MEMBER (JUDICIAL)

**HON'BLE Mr. PULLELA NAGESWARA RAO, MEMBER
(TECHNICAL)**

DATE OF HEARING/DECISION: 20.09.2023

ORDER

Appeal is allowed by way of remand. For order, see order of
date passed in Excise Appeal No. 1561 of 2011.

**(D. M. MISRA)
MEMBER (JUDICIAL)**

**(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)**